

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-4
IB-910(ND)/2020

IN THE MATTER OF:

Avon Ispat & Power Limited

Vs.

Hema Engineering Industries Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 16.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Rohit Bhardwaj, Advocate

For the Respondent/CD

: Mr. Vikas Dutta, Mr. Siddharth, Advocates

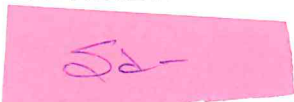
For the RP

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ORDER

Counsels for both sides are present. Counsel for the Corporate Debtor prayed for time for filing reply. At request, time is enlarged with the direction to file reply within three weeks by giving an advance copy to the Counsel for the Operational Creditor. Thereafter, the Operational Creditor may file rejoinder, if any.

List on 16.10.2020.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit